

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 08**

**C.P.(CAA)/71(MB)2024 IN C.A.(CAA)/8(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **ICICI SECURITIES LIMITED**

Section 230-232 of the Companies Act, 2013

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**ORDER**

Adv. Siddharth Ranade a/w Adv. Mihir Dalwai, Adv. Pushkar Deo, Adv. Ananya Bajpai for the Petitioner present.

1. Petition Admitted.

2. Petition fixed for hearing and final disposal on 12.06.2024.

3. That in pursuance of the directions contained in Order dated 14 February 2024 passed by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 8 of 2024, the meeting of the Equity Shareholders of the Petitioner Company was convened on 27 March 2024 to consider and, if thought fit, approve with or without modification(s), the Scheme of Arrangement between the Petitioner Company and ICICI Bank Ltd. (Scheme). The Equity Shareholders of the Petitioner Company have approved the Scheme with requisite majority.

4. In pursuance of the directions contained in Order dated 14 February 2024 passed by this Bench in Company Application No. 8 of 2024, the meeting of secured and unsecured creditors of the Petitioner Company was dispensed with.

5. In pursuance of the directions contained in Order dated 14 February 2024 passed by this Bench in Company Application No. 8 of 2024, the Petitioner Company has served notices upon regulatory / sectoral authorities with a direction that they may submit their representations, if any, with 30 (thirty) days from the date of receipt of such notice, failing which it will be presumed that the said authority has no representation to make to the Scheme and have filed affidavit in compliance with this Tribunal.

6. The Petitioner Companies are directed to serve notices along with copy of the scheme upon:-

- a. The Central Government, through Regional Director, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002;
- b. Registrar of Companies, Mumbai;
- c. Jurisdictional Income Tax Authorities within whose jurisdiction the respective Petitioner Companies assessments are made; and the Nodal Authority in the Income Tax Department having jurisdiction over such authority i.e. Pr. CCIT, Mumbai, Address: 3rd Floor, Aayakar Bhawan, Mahrishi Karve Road, Mumbai 020, Phone No. 400 022-22017654 [E-mail: [Mumbai.pccit@incometax.gov.in](mailto:Mumbai.pccit@incometax.gov.in)];
- d. GST Department;
- e. Official Liquidator in case of transferor company;

7. At least 10 days before the date fixed for final hearing, the Petitioner Company to publish the notice of hearing of Petition in two local newspapers viz. 'Indian Express' in English and translation thereof in 'Navshakti' in Marathi, both having circulation in Maharashtra as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

8. In terms of paragraph 34 of the Order dated 14 February 2024 passed by this Bench, Petitioner Company has provided details as directed by way of an affidavit dated 12 March 2024, which has been filed before this Tribunal.

09. The Petitioner Company shall file a compliance affidavit regarding the issue of advertisement of notice of the hearing of the Company Petition stating that the same has been duly complied with, with the Registry, 3 (three) days before the date fixed for final hearing.

10. Ordered accordingly.

11. List this matter on Board on **12.06.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**